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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 556/93 : Date of order 17.5.94

Prem Prakash Tiwari : Applicant

V/s

Union of India & Another : Respondents

Mr. P.V. Calla : Counsel for the applicant

Mr. K.N. Shrimal : Counsel for the respondents

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. P.P. Srivastava, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE-CHAIRMAN)

Heard the learned counsel for the parties. At the request of the parties the OA is decided at the stage of direction. The respondents are directed to supply the copies of the order dated 24.12.92 by which the penalty has been imposed on the applicant. It is obligatory duty of the applicant to collect it and in case he feels any difficulty, he should approach the Additional Superintendent Post Office, Jaipur City. The applicant will now file an appeal against the order of the Disciplinary Authority. It is observed that the question of limitation shall be considered sympathetically, taking into consideration the pendency of this OA in this Tribunal. The OA is disposed of accordingly with no order as to costs.


(P.P. SRIVASTAVA)

Member (A)


(D.L. MEHTA)

Vice-Chairman